

## Part

HARYANA GOVERNMENT  
AGRICULTURE DEPARTMENT

## Notification

The 4th December, 1972

No. G.S.R. 265/S.C.C.O.C.16/H.G.M.E.O./72.—In exercise of the powers conferred by clause 6(1)(e) of the Sugarcane (Control) Order, 1966, read with the Government of India, Ministry of Food, Agriculture, Community Development and Co-operation (Department of Food) Notification NO. G.S.R. 1127/ESS.CGM/Sugarcane, dated 16th July, 1966, the Governor of Haryana hereby makes the following order, namely :—

1. (1) This order may be called the Haryana Gur Manufacturers' Licensing Order, 1972.

(2) It extends to the whole of the State of Haryana.

(3) It shall come into force at once.

2. In this order, unless there is anything repugnant in the subject or definition context :—

(a) 'Factory' shall have the meaning assigned to it as in the Punjab Sugarcane (Regulation of Purchase and Supply) Act, 1953.

(b) 'Gur' means the article commonly known as gur, gul, jaggery, shakkar and includes uncrystallized sugar in any other form comprising of original and convertible molasses and other impurities inherent or foreign prepared by boiling sugarcane juice.

(c) 'Gur Officer' means a person appointed or designated as such by the State Government for the purpose of this order ;

(d) 'Licence' means a licence granted under the provisions of this order ;

(e) 'Licensing Authority' means the authority mentioned in clause 6 ;

(f) 'Manufacturer' means a person who uses a power crusher to manufacture gur.

*Explanation.*—'Person' shall include an agent or a servant.

(g) 'Power Crusher' means a crusher working with the aid of diesel, electrical or steam power and engaged or ordinarily engaged in crushing sugarcane and extracting juice therefrom for the manufacture of Gur and Shakkar ;

(1) 'Schedule' means a schedule appended to this order ;

(i) 'State Government' means the Government of the State of Haryana.

3. **Grant of Licence.** (1) No manufacture, except a licensee under the Haryana Khandasari Sugar Manufacturers' Licensing Order, 1972, shall without obtaining a licence from the Licensing Authority in the form prescribed in Schedule I carry on or undertake any process connected with the manufacture of gur, by means of a power crusher.

(2) An application for a licence under sub-clause (1) shall be made to the Licensing Authority in the form prescribed in Schedule II.

(3) An application for the grant or renewal of a licence shall not be rejected except in a case where the Licensing Authority is of the opinion that it is necessary or expedient so to do in the public interest with a view to :—

- (a) ensure adequate supplies of sugarcane to a vacuum pan sugar factory; or
- (b) avoid uneconomic concentration of gur manufacturing units.

4. **Period for which licences are to be issued.** A licence granted under clause 3 shall be valid for a period of twelve months commencing from the 1st day of October each year, but may on application made, not less than 30 days before the expiry of the said period, be renewed from time to time, subject to provisions of clause 3 for a period of not exceeding twelve months reckoning from the 1st day of October.

5. **Issue of duplicate licence.** If a licence granted under this order is defected, lost or destroyed, the Licensing Authority may issue a duplicate copy thereof on an application bearing a court fee stamps of five rupees.

6. **Licensing Authority.** The Cane Commissioner, Haryana shall be the Licensing Authority.

7. **Conditions for suspension or cancellation of licence.** (1) Licensing Authority may, in case of contravention of any of the provisions of this Order or any conditions of the licence, suspend or cancel a licence granted under this order.

(2) An appeal against the order of the Licensing Authority under sub-clause (1) may within thirty days from the date of the order, be preferred to the State Government whose decision thereon shall be final.

The cancellation or suspension of licence under sub-clause (1) shall not entitle the licensee to any compensation.

8. **Powers of Licensing Authority.** The Licensing Authority or a person authorised by it may, with a view to secure compliance of this order:

- (a) require any manufacturer to give any information in his possession in respect of any process connected with the manufacture of gur;
- (b) require a licensee to maintain, furnish or produce such records, date or information as may be necessary from time to time.

- (c) inspect any of the books or documents and any stock of gur belonging to, or under the control of any person in respect of which it or he has reason to believe that a contravention of the Order has taken place or is likely to take place and may take such books or documents into his possession for examination or scrutiny ;
- (d) enter and search any premises, place or vehicle and seize any article in respect of which the Licensing Authority or the person so authorised by it, has reason to believe that a contravention of this order has been committed or is apprehended ;
- (e) seize and take into custody any implement used in connection with the manufacture of gur in respect of which any breach of the provision of this order or the conditions of the licence has been committed or is apprehended.

9. If any person contravenes any of the provision of this order or condition of the licence, he shall be punished in accordance with the provision of the Essential Commodities Act, 1955. Penalties.

**SCHEDULE I**  
**FORM OF LICENCE**  
Clause 3 (1)

Licence No. \_\_\_\_\_, dated \_\_\_\_\_,  
Shri \_\_\_\_\_, son of Shri \_\_\_\_\_,  
village \_\_\_\_\_, post office \_\_\_\_\_,  
tehsil \_\_\_\_\_, district \_\_\_\_\_, is  
hereby permitted to set-up a Power Crusher for crushing \_\_\_\_\_  
quintals of sugarcane at \_\_\_\_\_ for manufacture of  
gur during \_\_\_\_\_ season subject of the following  
conditions :—

1. The Licensee shall not carry out any extension, addition or alternation in the licensed capacity or location of Power Crusher without the prior permission of the licensing authority.
2. The licensee shall maintain a daily account of the quantity of cane crushed, quantity of gur produced, kept in storage and despatched.
3. The licensee shall allow for purposes of inspection immediate access to the entire premises where any of the processes—connected with the production of gur are carried, to Gur Officer, or any person authorised by the Licensing Authority and shall also be bound to produce on demand, for examination all record which he is required to maintain. The stocks in hand and the place of storage shall be opened for inspection by Gur Officer or any other person authorised for this purpose by the Licensing Authority.
4. The Licensee shall carry out such further instructions of the Licensing Authority or any other person authorised by it as may be issued from time to time to implement and carry out the purpose of the order under which the licence is issued.
  - 4A. All weighments shall be made correctly by the licensee or his Agents and recorded correctly in his registers.
  - 4B. Payment of the price of cane shall be made to the sellers of cane within 24 hours of the weighment of cane.
5. Surprise checking will be carried out and if there will be any wrong weighment of cane etc., the licence is liable to be cancelled.
6. The licence is liable to be suspended or cancelled by the licensing Authority for breach of any of the conditions of the licence or of the order. The Power Crusher covered by the Suspended licence shall not be put to commission again for the purpose of the Order without fresh orders under which the licence is issued.
7. The licence shall remain valid till \_\_\_\_\_ unless suspended, cancelled or extended by the Licensing Authority.

LICENSING AUTHORITY

SCHEDULE II  
APPLICATION FORM

[Clause 3(27)]

Form of application for grant of renewal of licence to instal a Power  
Crusher for manufacture of Gur.

- 1. Name of the Applicant .....
- 2. Parentage/Name of the Firm .....
- 3. Full Address .....
- Village .....
- Post-Office .....
- Thana .....
- Tehsil .....
- District .....
- 4. Quantity proposed to be crushed for  
manufacture of gur \_\_\_\_\_ Quintals .....
- 5. Season for which licence or renewal  
of licence is applied for .....
- 6. Premises or place with name of town  
or village and tehsil where Power  
Crusher is proposed to be installed or  
used .....
- 7. Number of crushers for which licence  
is required with their size and capacity  
to crush cane per day .....
- 8. Number and date of the previous  
licence in case of renewal .....

Signature of the applicant.

I/We \_\_\_\_\_ have read  
the provision of the Haryana Gur Manufacturers' Licensing Order, 1972,  
and understand that licence issued to me/us will be subject to the provisions  
of the Order and that any breach of the conditions of such licence will  
amount to a breach of the Order.

I/We declare that to the best of my/our information and belief the  
above information is correct and complete.

Signature of the Applicant.

Place :

Dated :